

1 MCRC-32061-2025 IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR BEFORE HON'BLE SHRI JUSTICE AMIT SETH ON THE 25th OF JULY, 2025 MISC. CRIMINAL CASE No. 32061 of 2025 RAJDEEPSINGH Versus THE STATE OF MADHYA PRADESH

Appearance:

Shri Deependra Singh Raghuwanshi - Advocate for the petitioner.

Ms. Ankita Mathur Public Prosecutor appearing on behalf of Advocate General[r-1].

<u>ORDER</u>

1. This is the **first** bail application filed by the applicant under Section 483 of BNSS, 2023, seeking grant of regular bail in connection with Crime No.152/2025 registered at Police Station Kachnar, District Ashoknagar (M.P.) for the commission of offence under Section 34 (2) of the Excise Act.

2. Allegation against the present applicant is that total 60 bulk liters of illicit liquor has been seized from possession of the present applicant, for which he was not having any valid and effective license.

3. The counsel appearing for the applicant submits that the applicant is innocent and has been falsely implicated in the matter. The applicant has not committed any offence. The applicant is in custody since 09.07.2025. The counsel for the applicant further submits that the applicant is ready and willing to abide by any conditions which may be imposed by this Court. The



2 MCRC-32061-2025 trial is likely to take sufficiently long time. The offence is triable by JMFC. The applicant will not indulge himself in similar type of offence in future. The applicant is the resident of District Ashoknagar (M.P.) and there is no possibility of his absconsion or tampering with the prosecution evidence. Accordingly, learned counsel for the applicant prays for grant of regular bail to the applicant.

4. On the other hand, learned counsel appearing for the State opposes the bail application and prays for its rejection.

5. Heard learned counsel for the parties and perused the case diary.

6. In view of the above and considering the totality of the facts and the circumstance of the case, but without expressing any opinion on the merits of the case, the application is allowed. It is directed that the applicant be released on bail upon furnishing a personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand Only) along with one solvent surety in the like amount to the satisfaction of the trial Court/ Committal Court.

7. This order will remain operative subject to compliance of the following conditions by the applicant :-

i) The applicant will comply with all the terms and conditions of the bond executed by him;

ii) The applicant will cooperate in the investigation/trial, as the case may be;

iii) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer,



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as the case may be;

iv) The applicant will not commit any other offence or will not repeat the offence in future. In case offence of same nature is repeated, this bail order shall automatically stand cancelled;

v) The applicant will not seek unnecessary adjournments during the trial; and

vi) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

8. Copy of this order be sent to the trial Court concerned for compliance by the Office of this Court.

9. Certified copy as per rules.

(AMIT SETH) JUDGE

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